



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 26th August, 2019

SRO;- S 14 Whereas, on 17-09-2018 Police Station Kulgam reliably came to know that some persons residing within the Jurisdiction of Police Station Kulgam particularly Rameez Ahmad Shah S/O Manzoor Ahmad Shah R/O Shouch and some unknown OGW's of HM outfit are directly linked with terrorists particularly Umar Majeed Ganie R/O Shouch and have conducted meeting in the residential house of Rameez Ahmad Shah and during the meeting they hatched conspiracy in order to disrupt the peace and tranquility in the jurisdiction of P/S Kulgam in view of forthcoming Panchayat /Municipal election. Further the said OGW's are providing every kind of support to terrorists in terrorist activities; and

2. Whereas, a case FIR No.161 of 2018 U/S 13,18,19,38, 39 ULA(P) Act, 1967, 201 of RPC was registered at Police Station Kulgam and investigation was taken up;and

3. Whereas, during course of investigation site plan of place of occurrence was prepared. Statement of witnesses acquainted with facts and circumstances of the case were recorded under relevant provisions of law. Besides statement of material witness were recorded under section 164-A Cr.PC and placed on record. Statement of witnesses so recorded would inter alia reveal that accused Rameez Ahmad Shah S/O Manzoor Ahmad Shah R/O Shouch , Ishfaq Ahmad Sheikh S/O Mushtaq Ahmad Sheikh R/O Katrasoo and Asif Ahmad Malik S/O Bashir Ahmad Malik R/O Bugam are OGWs of HM Outfit and are facilitating, aiding, harboring, supporting the terrorist activities of militants especially Omer Majeed Ganie who have conducted a meeting in the house of accused Rameez Ahmad Shah for furtherance of subversive activities in South Kashmir. Investigation also revealed that these accused OGWs have provided weapons to the said organization from unknown illegal sources;and

4. Whereas, evidence collected has prima facie established commission of offences punishable u/s 13,18,19,38,39 UAP Act, 1967 against accused 1. Rameez Ahmad Shah S/O Manzoor Ahmad Shah R/O Shouch and offences u/s 13,18,38,39 UAP Act against accused 2. Ishfaq Ahmad Sheikh S/O Mushtaq Ahmad Sheikh R/O Katrasoo and 3.Asif Ahmad Malik S/O Bashir Ahmad Malik R/O Bugam and offences u/s 13,18,39 ULA(P) Act against accused Umar Majeed Ganie S/O Ab. Majeed Ganie R/O Shouch and investigation of case has been concluded as proved against them. It is further submitted that accused A-4 Umar Majeed Ganie has been killed in an encounter with security forces and copy of FIR and death certificate has been placed on record;and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has

independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused for the commission of offences under various sections of Unlawful Activities (Prevention) Act, 1967 as shown against each arising out of FIR No.161/2018 of P/S Kulgam;-

S.No	Name of Accused	U/S
01	Rameez Ahmad Shah S/O Manzoor Ahmad Shah R/O Shouch	13,18,19,38 and 39 of UAPA
02	Ishfaq Ahmad Sheikh S/O Mushtaq Ahmad Sheikh R/O Katrasoo	13,18,38 and 39 of UAPA
03	Asif Ahmad Malik S/O Bashir Ahmad Malik R/O Bugam	13,18, 38 and 39 of UAPA

By order of Government of Jammu and Kashmir.

Sd/-

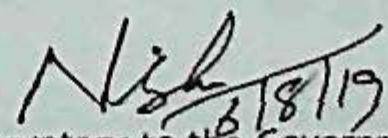
Principal Secretary to the Government
Home Department

Dated: 26 .08.2019

No. Home/Pros/69/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-111/S/2018/26860-62 dated 07/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department